

DEBITS RECOVERY TRIBUNAL - I
(Ministry of Finance, Government of India)

2nd Floor, Bhikubhai Chambers, Nr. Kochhar Ashram, Paldi, Ashram Road, Ahmedabad-380006.
[Established u/s 3 of the Recovery of Debts due to Banks & Financial Institutions Act, 1993 for the area comprising Districts of Ahmedabad, Gandhinagar, Mehsana, Patan, Sabarkantha, (Himmat-Nagar), Banaskantha, (Palanpur) of Gujarat State w.e.f. 1st June, 2007.]

Outward No. 626/2022 OA No. 108/2020 Exh. No. 13

PUBLIC SUBDIVISIONS

CANARA BANK, (Erst. Syndicate Bank), Delhi Chakia Road Branch, Ahmedabad.

VERSUSApplicant

M/S. NICE APPARELS Defendant

To,
M/s. Nice Apparels (A Proprietorship Concern Owned by Mr. Mohd Irfan Yusuf Memon)
Factory Add. at: Survey No. 221/2, Al Habib Estate, Opp. Shalimar Auto Access, B/h. Evergreen Hotel, Naro Road, Ahmedabad - 382405. Residing At: E-4, Rahil Apartment, Nr. Raj Hospital, Nr. Gayikwad Haveli, Raikhad, Ahmedabad - 382001.

1. WHEREAS the above named Applicant / Appellant has filed the above referred application / appeal in this Tribunal.

2. WHEREAS the service of Summons could not be affected in the ordinary manner and whereas the application for substituted service has been allowed by this Tribunal.

3. You are directed to appear before this Tribunal in person or through an Advocate and file Written Statement/Say on 10.08.2022 at 10.30 a.m. and show cause as to why reliefs prayed for should not be granted.

4. Take Notice that, in default of, the Application/Appeal shall be heard and decided in your absence.

Given under my hand and seal of the Tribunal on 15th day of July, 2022 at Ahmedabad

(Rakesh Kesar) Registrar DRT-1, Ahmedabad

Repro Home Finance Limited
SURAT BRANCH : Plot No.668 B and 668 C, VAMA House, 1st Floor, Next to Reeva House, Udhna Darwaja, Ring Road, Surat - 395 002.

DEMAND NOTICE

SI.No. 1: Borrower: Mr. Jawaharbai Chauhan, S/o. Nathuni Chauhan, Plot No.161, Garden City 2, Nr. Jova Village, Palsana, Surat - 394 107. Also at, No.79, Khodiyar Nagar society, Gali No.2, Bhatar Tenament Road, Nr. Althan Tenament, Althan, Surat - 395 017. Also at, Caring Contractor (JCB), at C-2/14, Bhatar Tenament, Bhatar Char Rasta, Bhatar, Surat - 395 017.

Co-Borrower: Mrs. Vimla Jawaharbai Chauhan, W/o. Mr. Jawaharbai Chauhan, Plot No.161, Garden City 2, Nr. Jova Village, Palsana, Surat - 394 107. Also at, No.79, Khodiyar Nagar Society, Gali No.2, Bhatar Tenament Road, Nr. Althan Tenament, Althan, Surat - 395 017.

Guarantor: Mr. Nandkumar Radhakishun Sharma, S/o. Radhakishun Sharma, C-61, Sai Mohan Park 1, Behind GN Pandya School, Bhestan, Vadod Road, Surat - 394 221. Also at, Shama Caring at C-61, Sai Mohan Park 1, Behind GN Pandya School, Bhestan, Vadod Road, Surat - 394 221.

Demand Notice Dated: 04.07.2022, Loan A/C No.2011870000232, Sanction Date: 24.02.2016, Type of Loan: Purchase of House, Sanction Amount: Rs.13,50,000/-, NPA Dated: 30.10.2021, Loan Outstanding Amount of Rs.12,30,251/- with further interest from 02.07.2022 onwards and other costs thereon.

DESCRIPTION OF PROPERTY: Property bearing Plot No. 161 admeasuring 72 sq.yard, as per K.J.P. Block No.88/A/161 admeasuring 60.22 sq.mts., along with 39.54 sq.mts. undivided share in Road & COP in "Garden City Part 2", Situated at Block No.88/A admeasuring 20538 sq.mts. of Moje Village Jolva, Ta: Palsana, District: Surat. Boundaries: North: Plot No.162, South: Plot No.160, East: Society Internal Road, West: Plot No.178.

SI.No. 2: Borrower: Mr. Vinodpari Gauswami, S/o. Bhikupari, Flat No. B2/402, 4th Floor, Tower B2, Omkar Residency, Nr. Randal Mata Temple, Sayan, Olpad, Surat - 394 130. Also At, B7, Handham Society, Nr. Jivan Vikas School, Amroli, Surat - 394 107. Also at, Marketing Executive at Lupin Ltd, 159, CST Road, Kalina, Santacruz (East), Mumbai - 400 098.

Co-Borrower: Mrs. Dipaliben Kishorshah Gauswami, W/o. Mr. Vinodpari Gauswami, Flat No. B2/402, 4th Floor, Tower B2, Omkar Residency, Nr. Randal Mata Temple, Sayan, Olpad, Surat - 394 130. Also at, B7, Handham Society, Nr. Jivan Vikas School, Amroli, Surat - 394 107.

Guarantor: Mr. Shaishav Kosambiya, S/o. Kanchanlal, No.18, Amidhara Society, Near Devipukra Society, Utran Power House Road, Road Utran, Surat - 394 105. Also at, Medical Representative at Intas Pharmaceuticals at Surat - 394 210.

Demand Notice Dated: 04.07.2022, Loan A/C No.2011870000267, Sanction Date: 06.05.2016, Type of Loan: Purchase of Flat, Sanction Amount: Rs.5,70,000/-, NPA Dated: 30.07.2021, Loan Outstanding Amount of Rs.6,26,448/- with further interest from 02.07.2022 onwards and other costs thereon.

DESCRIPTION OF PROPERTY: All the piece and parcel of the land and building situated at Property Bearing Flat No.B-2-402 on the 4th Floor admeasuring 602 Sq.ft. i.e. 55.92 sq.mts Super Built up Area, & 394.45 sq.ft. i.e. 36.64 sq.mts. Built Up Area, Along with 8.05 sq.mts. Undivided Share in the land of "Omkar Residency of B Wing", Situated at Block No.83 admeasuring 6981 sq.mts. Paiki Plot No.45 to 54 admeasuring 746.82 sq. mts. Of Moje Village Sayan, Ta: Olpad, Dist: Surat. Boundaries: On the North: Margin, On the South: Flat No. B2/401, On the East: O.T.S. & Tower-A, On the West: O.T.S. & Passage.

As a security for the repayment of the said loan to Repco Home Finance Limited, you have executed a Loan Agreement and also created, an equitable mortgage by deposit of title deeds of the property detailed herein above. Since you have defaulted in repayment of the loan, you are liable to pay the additional interest also. The Company issued notice under the Act on above mentioned dates calling upon the above Borrowers/ Co-Borrowers/ Guarantors to repay the above outstanding amount with further interest and costs thereon. The Notice sent to all of you by Regd. Post with Ack. Due. We hereby call upon you, to pay the aforesaid amount due within 60 (Sixty) Days from the date of this notice, failing which the Company shall take over the possession of secured assets mortgaged to us under the power conferred to us under the Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, wherein the Repco Home Finance Limited, is empowered to take possession of the secured assets including the right to transfer by way of lease, assignment of sale, take over the management of the secured assets, appoint any person to manage the secured assets from you and adjust the above sale proceeds towards the debt due from you. We draw your attention to Sec. 13 (B) of the Securitization Act as per which, no further steps shall be taken for transfer or sale of the secured asset, if the dues of the secured creditor together with all costs, charges and expenses incurred by secured creditor are tendered by you at any time before the date fixed for sale or transfer of the secured asset.

Date: 02.08.2022

Authorised Officer
Repro Home Finance Ltd.,

Indian Bank
Jamnagar IB, Shop No. 314, Nakshatra III, Opp. Reliance Super Market, 159 R Ring Road, Rajkot, Pin Code-369005. Tel:- 0288-2883630, E-mail: jamnagar@indianbank.co.in

E-AUCTION ON 25.08.2022 AT 11.00 A.M. TO 03.00 P.M.
UNDER SARFAESI ACT 2002 "AS IS WHERE IS, AS IS WHAT IS & WHATEVER THERE IS" BASIS through e-auction platform provided at the website https://www.msccommerce.com

M/s. Ashish Gruh Udyog & M/s. Ashish Sweet & Namkin

Details of the Immovable property (Symbolic Possession)

All that piece and parcel of Tenament No. 2 of land bearing R.S.No. 1256 paiki Plot No. 22, newly numbered by Hakk Chowkshi officer as Sheet No. 497 & Survey No. 2869/2/22, 'Vithal Niwas', Krishna Park, New Patel Colony, Off Ranjit Sagar Road, Jamnagar (Ta/Dist : Jamnagar standing in the name of Mr. Madhukant Mohanlal Thakkar. The boundaries of the Property are : East : Common Plot, West : Joint Plot No. 38 & 39, North : Plot No. 23 & Road, South : Common Plot

Detail of encumbrance, Outstanding Dues of Local Govt, Electricity, Property tax, Municipal Tax, etc. if any known to the Bank

There is no encumbrance on the property described herein to the best of knowledge & information of the Authorized Officer.

Name of the Borrower(s)

1. Mrs. Urmilaben Madhukantbhai Thakkar (Proprietor of M/s Ashish Gruh Udyog), 2. Mr. Madhukant Mohanlal Thakkar (Proprietor of M/s Ashish Sweet & Namkin)

Name of Guarantor/Mortgagor (s)

1. Mr. Madhukant Mohanlal Thakkar (Guarantor & Mortgagor), 2. Mrs. Urmilaben Madhukantbhai Thakkar (Guarantor), 3. Mr. Anilkumar Madhukant Thakkar (Guarantor)

Amount of Secured debt

Rs. 27,68,483.78 as per demand notice dated 07.04.2021 Plus interest till the date of realization & cost, charges & other expenses.

Reserve Price

Rs. 41.48 Lacs only

Earnest Money Deposit

10% of Reserve Price (Rs. 4.15 Lacs only)

Last Date & time for Submission of Process compliance Form with EMD amount

On 24.08.2022 up to 4.00 P.M. E-auction through https://www.msccommerce.com

Registration should be completed by Intending bidder on or before EMD Date and there should be EMD balance in global/wallet.

Date and Time of E-Auction

On 25.08.2022 Between 11.00 A.M to 03.00 P.M. with unlimited extension. Bid Incremental Value is Rs. 10,000

For further details and Terms & Conditions, please visit:

Mr. Abhijit M. Wankhade, Chief Manager
Ph: 0281-2576198
Mob: 9511224408
E-mail: zorajkot@indianbank.co.in

For downloading further details and Terms & Conditions, please visit:
I. https://www.indianbank.in
II. https://www.msccommerce.com
III. https://www.ibapi.in

Important note for the prospective bidders

Bidder has to complete following formalities well in advance:

Step 1: Bidder/Purchaser Registration: Bidder to register on e-Auction portal (link given above) http://www.msccommerce.com using his mobile number and email-id.

Step 2: KYC Verification: Bidder to upload requisite KYC documents. KYC documents shall be verified by e-auction service provider (may take 2 working days).

Step 3: Transfer of EMD amount to his Global EMD Wallet: Online/off-line transfer of fund using NEFT/Transfer, using challan generated on e-Auction portal.

Step 1 to Step 3 should be completed by bidder well in advance, on or before EMD date.

Date : 05.08.2022

Place : Jamnagar

Note: This is also a notice to the borrower/guarantors/mortgagors of the above said loan about holding of this sale on the above mentioned date and other details.

TAMBOLI CAPITAL LIMITED
Regd. Office: Mahavir Palace, 8A, Kalubha Road, Bhavnagar 364002
E-mail: direct1@tambolical.com Website: www.tambolical.com
CIN: L65993GJ2008PLC053613

NOTICE OF THE 14TH ANNUAL GENERAL MEETING OF THE COMPANY

NOTICE is hereby given that the 14th Annual General Meeting ("AGM") of the Members of the Company will be held on Thursday 08th day of September 2022 at 3.00 P.M. through Video Conferencing ("VC") / Other Audio Visual Means ("OAVM") to transact the business as set out in the Notice of AGM. The notice of AGM has been sent in electronic mode to the members whose e-mail id are registered with the Company a copy of which has been emailed to the Members of the Company at their registered email address.

In view of the Covid-19 pandemic, the Ministry of Corporate Affairs (MCA) has vide its circular dated May 5, 2020 and January 13, 2021 read with circulars dated April 8, 2020 and April 13, 2020 followed by Circular dated May 05, 2020, June 15, 2020, September 28, 2020, December 31, 2020, January 13, 2021, June 23, 2021 and May 5, 2022 (collectively referred to as "MCA Circulars") and the Securities and Exchange Board of India ("SEBI") vide their Circular No. SEBI/HO/CFD/CMDI/CIR/P/2020/79 dated May 12, 2020, Circular No. SEBI/HO/CFD/CMDI/CIR/P/2021/11 dated January 15, 2021 and SEBI/HO/DDHS/DDHS_Div2/CIR/2022/079 dated June 3, 2022 permitted the holding of the AGM through VC/OAVM, without the physical presence of the Members at a common venue. In compliance with these circulars and the relevant provisions of the Companies Act, 2013 and SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the AGM of the Members of the Company will be held through VC/OAVM.

In accordance with the aforesaid Circulars, Notice of AGM alongwith the Annual Report 2021-22 sent only by electronic mode to those Members whose email addresses are registered with the Company/Depositories. Members may note that the Notice of AGM and Annual Report 2021-22 will also be available at the Company's website at www.tambolical.com, website of Stock Exchange i.e. BSE Limited at www.bseindia.com and the AGM Notice is also available on the website of the NSDL (agency providing remote e-voting facility) i.e. www.evoting.nsdl.com. Members can attend and participate in the AGM through the VC/OAVM facility only. The instructions for joining the AGM are provided in the Notice of the AGM. Members attending the meeting through VC/OAVM shall be counted for the purpose of reckoning the quorum as per Section 103 of the Companies Act, 2013.

The Company is providing remote e-voting facility ("remote e-voting") to all its members to cast their votes on all resolutions as set out in the Notice of AGM. Additionally, the Company is providing the facility of voting through e-voting system during the AGM ("e-voting"). Detailed procedure for remote e-voting is provided in the Notice of AGM.

The e-voting period begins on 05.09.2022 at 9:00 a.m. and will end on 07.09.2022 at 5:00 p.m. Any person who becomes a member of the company after dispatch of the Notice of the meeting and holding shares as on the cut-off date i.e. 1st September, 2022, may cast their votes by following the instructions and process of remote e-voting as provided in the Notice of the AGM uploaded at website www.tambolical.com, www.bseindia.com and NSDL website www.evoting.nsdl.com.

The members who have cast their vote by remote e-voting may attend the meeting but shall not be entitled to cast their vote again. For details relating to remote e-voting, please refer to the Notice of the AGM.

In case of any queries relating to voting by electronic means, please refer to the Frequently Asked Questions (FAQs) and e-voting manual available at www.evoting.nsdl.com, under help section or write an email at evoting@nsdl.co.in or call 18001020990.

BY ORDER OF THE BOARD OF DIRECTORS

Vipul H. Pathak
DIRECTOR AND CFO

Place: Bhavnagar
Date : August 5th, 2022

**FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF OMSHRI DEVPROCON LIMITED**

RELEVANT PARTICULARS

1. Name of corporate debtor	OMSHRI DEVPROCON LIMITED
2. Date of incorporation of corporate debtor	06th June, 2005
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies ("RoC"), Ahmedabad. Registration No: 046194
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200GJ2005PLC046194
5. Address of the registered office and principal office (if any) of corporate debtor	Registered office: DEV HOUSE, OPP. SANKALP RESTAURANT, Nr. RAJPATH CLUB, S.G. HIGHWAY AHMEDABAD 380058 GUJARAT INDIA
6. Insolvency commencement date in respect of corporate debtor	04th August, 2022 (vide CP (IB) 210/NCLT/AHM/2021 dated 04th August, 2022, copy made ready and available on website of NCLT on 05th August, 2022)
7. Estimated date of closure of insolvency resolution process	01st February, 2023 (180 days from the Insolvency Commencement date)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Arpan Maheshkumar Shah IBBI Registration No: IBBI/PA-001/IP-P-01847/2019-20/12862
9. Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: 301, Shoppers Plaza-4, Opp. BSNL, C.G. Road, Ahmedabad 380006 Registered Email Address: arpan@caarpanshah.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address for Correspondence of claim: 301, Shoppers Plaza-4, Opp. BSNL, C.G. Road, Ahmedabad 380006 E-mail id for Correspondence of claim: cirdevprocon@gmail.com
11. Last date for submission of claims	19th August, 2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: www.ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of a corporate insolvency resolution process of the OMSHRI DEVPROCON LIMITED on 04th August, 2022 (vide CP (IB) 210/NCLT/AHM/2021 dated 04th August, 2022, copy made ready and available on website of NCLT on 05th August, 2022).

The creditors of OMSHRI DEVPROCON LIMITED are hereby called upon to submit their claims with proof on or before 19th August, 2022, to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 06/08/2022

Place: Ahmedabad

Arpan Maheshkumar Shah
Interim Resolution Professional
Reg No: IBBI/PA-001/IP-P-01847/2019-20/12862

RIDDHI SIDDHI GLUCO BIOLS LIMITED
CIN : L24110GJ1990PLC013967
REGISTERED OFFICE : 10, Abhishree Corporate Park, Opp. Swagat Bunglows, BRTS Bus Stand, Ambli-Bopal Road, Ahmedabad-380 058.
Ph. No.: 02717-298602 • E-mail: ahmd@riddhisiddhi.co.in • Website: www.riddhisiddhi.co.in

EXTRACT OF STATEMENT OF RESTAURATED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2022 (₹ in lakhs)

Sr. No.	Particulars	STANDALONE			CONSOLIDATED				
		Quarter Ended 30.06.2022 unaudited	31.03.2022 audited	30.06.2021 unaudited	Year Ended 31.03.2022 audited	Quarter Ended 31.03.2022 audited	30.06.2021 unaudited	Year Ended 31.03.2022 audited	
1	Total Income from Operations	4,037.45	1,484.64	414.61	4,396.54	8,609.66	4,484.54	11,006.81	52,115.35
2	Net Profit / (Loss) for the period (before tax and exceptional items)	1,272.12	854.02	1,520.42	8,714.89	1,076.61	96.38	148.90	1,777.34
3	Net Profit / (Loss) for the period before tax (after exceptional items)	1,272.12	854.02	1,520.42	8,714.89	1,076.61	96.38	148.90	1,777.34
4	Net Profit / (Loss) for the period after tax (after Exceptional items)	624.04	331.25	1,448.88	7,192.62	428.53	(426.36)	77.36	222.23
5	Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax))	(538.91)	2,019.98	2,555.80	10,925.85	(734.80)	1,255.80	1,186.60	3,953.94
6	Equity Share Capital	712.97	712.97	712.97	712.97	712.97	712.97	712.97	712.97
7	Earnings Per Share (of ₹ 10/- each) (not annualised)								
	Basic (In Rs)	8.75	4.65	20.32	100.88	6.56	(3.44)	3.52	20.09
	Diluted (In Rs)	8.75	4.65	20.32	100.88	6.56	(3.44)	3.52	20.09

NOTES:

1. The above standalone and consolidated financial results were reviewed by the Audit Committee and taken on record by the Board of Directors at their respective meetings held on August 06, 2022.

2. The above is an extract of the detailed format of Quarter and Year ended Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing obligation and Disclosure Requirements) Regulations, 2015. The full format of the same is available on the websites of the Stock Exchange(s) www.bseindia.com and on company's website www.riddhisiddhi.co.in

For, Riddhi Siddhi Gluco Biols Limited

Sd/-
Siddharth G. Chowdhary
Executive Director
(DIN - 01798350)

Place : Ahmedabad
Date : 06-08-2022

Bandhan Bank

Regional Office: Netaji Marg, Nr. Mithakhali Six Roads, Ellisbridge, Ahmedabad-6. Phone: +91-79-26421671-75

Demand Notice to Borrowers

The under mentioned account turned into N.P.A and demand notice is issued by Bandhan Bank Ltd. to the following borrower(s) under sec.13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act (The Act), 2002 which was returned unserved. Hence, this notice is issued to you all and public at large through publication.

Name of borrower(s), Loan Account No.	Description of mortgaged property (Secured Asset)	Date of Demand Notice/ Date of NPA	O/S Amount as on Date of Demand Notice	Date of Pasting of Notice
Mr. Ramanbhai Chinubhai Raval Mrs. Gayatriben Ramanbhai Rawal 101/11450	All that piece and parcel of the immovable property admeasuring about 86.48 sq. mtr. situated at Survey No. 620 Paiki, Final Plot No. 29, House No. 29, Axardham Township, Gayari Mandir Road, Near Court at Bechar, At Becharji, Dist Mahesana, Gujarat-384210 and bounded by: North: Margin and 7.50 Meter Internal Way, East: Plot No. 29 and 46 Margin, West: Margin and 7.50 Meter Internal Way, South: Lagu Plot No. 28	30.06.2022/ 05.01.2022	Rs. 10,29,894.43	04.08.2022
Mr. Shiyaram Bachusingh Bagela Mrs. Mayadevi Siyaram Bagela 101/10906	All that piece and parcel of the immovable property admeasuring about 25 sq. mtr., Block No. 50, Old Survey No. 32/1, Final Plot 41 Paiki, House No. 64, Shreeji Homes-2, Vimal Dairy Road, Near Vimal Dairy, At Palwasana (Part), Ta. Mahesana, Dist Mahesana, Gujarat-384002 and bounded by: North: Internal Way, East: Lagu Shreeji Home-2 Scheme Plot No. 65, West: Lagu Shreeji Home-2 Scheme Plot No. 63, South: R. Block No. 51	30.06.2022/ 07.10.2021	Rs. 6,39,587.02	02.08.2022
Mr. Pradipkumar Sendhabhai Nayi Mr. Sendhabhai Babaldas Nayi Mrs. Kapilaben Sendhalai Nayi 101/11807	All that piece and parcel of the immovable property admeasuring about 25.04 sq. mtr. Survey No. 471/Paiki 1, Final Plot No. 69, House No. 69, Shree Hanumanagar, Gandhinagar Road, Near Dharti PM City, At Kukas, Ta. Mahesana, Dist Mahesana, Gujarat-384001 and bounded by: North: Lagu Plot No. 68, East: Internal way, West: Plot No. 72, South: Lagu Plot No. 70	30.06.2022/ 07.10.2021	Rs. 8,56,559.81	02.08.2022
Mr. Madhuraraj Bachusingh Rajput Mrs. Rekha Madhuraj Rajput 101/10490	All that piece and parcel of the immovable property admeasuring about 22 sq. mtr. Survey No. 290 Paiki, Final Plot No. 30 Paiki East Side, 12 Saurabh Residency, Ramosana Village Road, B/h Ramapir Mandir, At Ramosana, Ta. Mahesana, Dist Mahesana, Gujarat-384002 and bounded by: North: Internal Way, East: R Block No. 306, West: Saurabh Residency Scheme Plot No. 11, South: Saurabh Residency Scheme Plot No. 1	30.06.2022/ 07.10.2021	Rs. 7,13,674.19	02.08.2022

Demand made against you through this notice to repay to the Bank dues mentioned against your name with interest, costs and charges within 60 days from the date hereof, failing which the Bank will further proceed to take steps u/s. 13(4) of the SARFAESI Act. The borrowers'/mortgagors' attention is invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Place: Mahesana
Date: 08/08/2022

Authorised Officer
Bandhan Bank Limited

Ahmedabad

